

By E-Mail/Speed Post/Special Messenger
THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/_____ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Kamrup, Amingaon

Dated Guwahati, the June, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your Letter No. DJKA/4133/2022 dated 03.06.2022

Sir,

With reference to the above, I am directed to inform you that , Smti Zafreena Begum, Judicial Magistrate First Class, Rangia, Kamrup has been allowed to avail LTC for the current block period of 2022-2025 w.e.f. 02.10.2022 to 11.10.2022 to visit Havelock Island (Swaraj Deep), Andaman via Kolkata along with her husband Shri Abdul Rob and her daughter Miss Saraah Zafreen Rob by availing LTC (subject to granting leave by the appropriate authority), by the shortest possible route, as per existing Rules, and also she may be directed to furnish a declaration to the concerned Authority regarding the occupation of her husband prior to availing the LTC.

Smti Begum may be informed accordingly.

Yours faithfully

- Sd -

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/4470 - 4473 /A, dated 18/6/22
Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Zafreena Begum, Judicial Magistrate First Class, Rangia, Kamrup for information with reference to her letter dated. 02.06.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action and to take necessary steps for allotment of budget for the LTC advance amount, as per Rules.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court


REGISTRAR (VIGILANCE)